## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(8DA) Indiranager Bangalore - 560 038

Dated : '6 APR 1988

APPLICATION	NOS.	345, 353 to 359	/88(F)
W.P. NO.			

V/s

#### Applicant

Smt C.P. Chandrika Davi & 7 Ors

To

1. Smt C.P. Chandrika Devi

- 2. Smt R. Mangalam
- 3. Smt Ponnamma Abraham
- 4. Smt H.A. Geetha
- 5. Shri P.K. Gopunetha Kaimel
- (51 Nos. 1 to 5 D.D.E. Operators
  Office of the Joint Director of
  Census Operations
  21/1, Mission Road
  Bangalore 560 027)
- 6. Smt B.R. Indumadi
  Computor
  Vital Statistics Section
  Office of the Joint Director of
  Cansus Operations
  21/1, Mission Road.
  Bangalore 560 027
- 7. Smt K.S. Lelithamma
  Comutor (Technical Section)
  Office of the Joint Director of
  Census Operations
  21/1, Mission Road
  Bangalore 560 027

Respondent

The Joint Director of Consus Operations, Karnateka & another

- 8. Miss H.S. Girija
  Comutor (Vital Statistics)
  Office of the Joint Director of
  Census Operations
  21/1, Mission Road
  Bangalore 560 027
- 9. Shri Ranganatha S. Jois Advocate 36, 'Vagdevi' Shankarapuram Bangalore - 560 004
- 10. The Joint Director of Census Operations 21/1, Mission Road Bangalore 560 027
- 11. The Secretary
  Ministry of Home Affeirs
  New Delhi 110 001
- 12. Shri M.S. Padmarajaiah Central Govt. Stng Counsel High Court Building Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

please find enclosed herewith the copy of ORDER/SIAX/SAXERIAXARRER
passed by this Tribunal in the above said application on 30-3-88

DEPUTY REGISTRAR

(JUDICIAL)

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# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE THIRTIETH DAY OF MARCH, 1988.

Present: Hon'ble Shri Ch. Ramakrishna Rao

.. Member (J)

### APPLICATION NOS. 345/88 & 353 TO 359/88

- 1. Smt. C.P. Chandrika Devi.
- 2. Smt. R. Mangalam.
- 3. Smt. Ponnamma Abraham.
- 4. Smt. B.R. Indumadhi.
- 5. Smt. K.S. Lalithamma
- 6. Miss. H.S. Girija.
- 7. Smt. H.A. Geetha.
- 8. Shri P.K. Gopunatha Kaimal.

... Applicants

(All working as D.D.E. Operators in the Office of the Joint Director of Census Operations, Bangalore - 27)

(Shri Ranganatha Jois, Advocate)

Vs.

- 1. The Joint Director of Census, No.21/1, Mission Road, Bangalore-27.
- 2. The Secretary,
  Ministry of Home Affairs,
  Government of India, New Delhi-110 001.

... Respondents

(Shri M.S. Padmarajaiah, Advocate)

This application has come up for hearing thefore this Tribunal today, Hon ble Shri Ch. Ramakrishna Rao, Member (J) made the following:

### ORDER

The pay of the applicants, Computers, in the office of the Director of Census Operations in Karnataka (Director) was stepped up by O.M. dated 10.12.1982 issued by the Director based on the provisions in rule 22 (c) of the Fundamental Rules (FR). This order was subsequently cancelled by memo dated 27.10.1987 and

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issued by the Joint Director (Respondent no.1; R-1) who also ordered recovery of the excess payments made to the applicant "in equal monthly instalments commencing from the salary for the month of February 1988 under intimation to the audit section". Aggrieved by the action of R-1, the applicants have filed these applications.

2. The arguments, in the main, of Shri
Ranganatha Jois, learned counsel for the applicants
is that without affording the applicant an opportunity
to show cause as to why the benefit of stepping up
of pay granted to his clients under FR 22 (c) should
not be withdrawn, the R-1 had chosen to pass the
impugned orders and this is contrary to the principles
of natural justice.

3. Shri M.S. Padmarajaiah, learned counsel for the respondents vehmently refutes the contention of Shri Ranganatha Jois and submits that the stepping up of pay under FR 22 (c) was not in conformity with the Fundamental Rules 22 (c) and therefore, the relixation and reduction of the pay of the applicants ordered in the memos dated 18.2.1988 are not arbitrary. Shri Padmarajaiah also submits that withdrawal of the benefit of stepping up of pay of the applicants was a sequell to the objection taken by the internal audit party in its Inspection Report relating to the accounts of the office of the Director for the year 1986-87 and the applicants are not therefore justified in challenging the orders passed by R-1.

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I have considered the rival contentions carefully. Shri Padmarajaiah is right in contending that if stepping up of pay of the applicants has not been done in conformity with the rules, it is open to the respondents to cancel the orders and direct recovery of the amounts paid in excess. I am of the view, that before cancelling such orders an opportunity should be afforded to the applicants, since they are aggrieved thereby. It will be pedantic to refer to any decision in support to the legal position enunciated above, suffice it to refer to the decision in Cooper v. Wandswoth Board of Works 32 L.J.C. P. 185 wherein Byles J. observed: The judgement of Fortescue J. in Dr. Bentley's case, is somewhat quaint, but it is very applicable, and has been the law from that time to the present. He says, 'The objection for want of notice can never be got over. The laws of God and man both give the party an opportunity to make his defence, if he has any . (emphasis supplied).

I am, therefore, satisfied that the impugned officers are not substainable in law and the same are accordingly set aside. This is without prejudice to the right of the respondents to take any further action, if they may deem fit, in the light of the foregoing and in accordance with law.

6. The application is disposed on the lines windicated above. No order as to costs.

PRILIPUTY REGISTRAR (JDL' BTY)
TRAL ADMINISTRATIVE TRIBUNAL

CH. RAMAKRISHNA RAO 3/3/38
MEMBER (J)

BANGALORE

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